

MC No. 120 of 2013  
IN WP(C) No. 84 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

List this case along with WP(C)No. 84 of 2013 in due  
course.

CHIEF JUSTICE

dev  
12.11.13

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MC No. 134 of 2013  
IN WP(C) No. 93 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

List this case along with WP(C)No. 93 of 2013  
after three weeks.

CHIEF JUSTICE

dev  
12.11.13

MC No. 350 of 2013  
IN WP(C) No. 319 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

List this case along with WP(C)No. 319 of 2013 on  
15.11.2013.

CHIEF JUSTICE

dev  
12.11.13

MC No. 433 of 2012  
IN WP(C) No. 306 of 2012

12.11.2013

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No.  
306 of 2012, this Misc. Case stands disposed of.

CHIEF JUSTICE

dev  
12.11.13

MC No. 447 of 2012  
IN WP(C) No. 316 of 2012

12.11.2013

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No. 316  
of 2012, this Misc. Case stands disposed of.

CHIEF JUSTICE

dev  
12.11.13

WP(C) No. 84 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

Ms B Das, Advocate, present for the writ petitioner.

Shri P Nongbri, Advocate, present for respondents  
No. 1 to 4.

Shri ODV Ladia, Advocate, present for the  
respondents No. 6 and 7.

Shri L Shongwan, Advocate, present for respondent  
No. 5.

Heard.

Admit the petition.

Affidavits have already exchanged.

List this writ petition for final hearing in due  
course.

CHIEF JUSTICE

dev  
12.11.13

WP(C) No. 93 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

Shri P Luikham, Advocate, holding the brief for Shri HL Shangreiso, coun sel for the petitioner.

Ms NG Shylla, Advocate, present for respondents No. 1 to 5.

Counter affidavit has been filed on behalf of the respondents No. 1 to 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 5.

List after three weeks.

CHIEF JUSTICE

dev  
12.11.13

WP(C) No. 177 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the writ petitioners.

Shri N Khan, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits have been exchanged.

List this writ petition for final hearing in due course.

CHIEF JUSTICE

dev  
12.11.13



WP(C) No. 217 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R Mazumdar, Advocate, present for the writ petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

Admit the petition.

Affidavits have been exchanged.

List this writ petition for final hearing in due course.

CHIEF JUSTICE

dev  
12.11.13

WP(C) No. 266 of 2012

12.11.2013

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri S Dey, Advocate, present for respondents No. 1  
and 2.

Shri BK Deb Roy, Advocate, present for respondent  
No. 4.

This writ petition is dismissed for non prosecution.

CHIEF JUSTICE

dev  
12.11.13

WP(C) No. 319 of 2013

12.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the writ petitioner.

Shri R Deb Nath, CGC, present for respondent No. 1.

Shri ND Chullai, Sr. GA, present for the respondents No. 5 and 6.

Learned counsel for the petitioner prays for and is allowed to amend the petition annexing the impugned order dated 30.07.2013 passed by the respondent No. 3.

List on 15.11.2013.

CHIEF JUSTICE

dev  
12.11.13